

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No.157 of 1996.
Dt. of Decision : 05-07-96.

Smt. Balamani

.. Applicant.

Vs

1. The Director,
Horticulture, Central Public
Works Department,
New Delhi-110 002.
2. The Asst. Director of Horticulture,
Hope Development Sub-Division,
Central Public Works Department,
Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents : Mr. K. Ramulu, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

 ..2

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member(Admn.))

Mr.P. Naveen Rao, learned counsel for the applicant .
None for the respondents.

2. The applicant is the wife of one Mr.Ramulu, who joined as Mali under R-2 in the year 1979. He took leave from 31-03-92 to 10-04-92 which was granted. Thereafter his where abouts was not known. It is stated that the applicant filed a representation for paying ~~for~~ her final settlement of her husband, whose where abouts are not known. She also filed a representation dated 05-08-95 for employment assistance vide Annexure-5. No reply has been given to her so far. However, it is stated by the learned counsel for the applicant that consequentially she was offered some employment.

3. This OA is filed praying for a direction to the respondents to pay salary, leave encashment and amounts of GPF, DCRG accrued to her husband Mr.Ramulu with interest.

4. From the affidavit the details are not very clear. However, the respondents have filed a reply in this connection. In para-8 of the reply it is stated that "the action has already been taken by this office for issuing the relevant forms of dues for filling up by her and payment of dues shall be made in due course on receipt of prescribed forms."

5. The learned counsel for the applicant submitted that she has received the forms and by now she would have submitted the forms also. In view of the submission of the respondents as above, no further direction is necessary in regard to payment of



Copy to:-

1. The Director, Horticulture, Central Public Works Dept., New Delhi-002.
2. The Asst. Director of Horticulture, Hope Development Sub Division, Central Public Works Department, Hyd.
3. One copy to Sri. P.Naveen Rao, advocate, CAT, Hyd.
4. One copy to Sri. K.Ramloo, ~~sgxfmx~~ Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
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9/27/96

09-157/96

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THE CENTRAL ADMINISTRATIVE TRIBUNAL

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 31/7/96

ORDER/JUDGEMENT

O.A. NO./R.A./C.P. NO.

O.A. NO. 157/96 in

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

नियन्त्रित प्रशासनिक विधिकारम्
Central Administrative Tribunal
DISPATCH
22 JUL 1996
हैदराबाद बायकीठ
HYDERABAD BENCH